

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE MURUGAN FLOUR MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/12/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15311TZ1986PTC001889
5.	Address of the registered office and principal office (if any) of corporate debtor	No 5, Vinayagar Koil Street Krishnaswamy Nagar Coimbatore 641045
6.	Insolvency commencement date in respect of corporate debtor	31.01.2020 (Order received on 03.02.2020)
7.	Estimated date of closure of insolvency resolution process	29.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Santhanam Rajashree IBBI/IP-002/IP-N00330/2017-18/10935
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 6, Old No 20, New No 8 Ramakrishna Street T. Nagar, Chennai - 600017 rajashrees66@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	WOCO Spaces, No.3020, 4th Street, Old Y Block, 13th Main Road, Shanthi Colony, Old Tirumangalam, Anna Nagar, Chennai 600040 cirp.shreemurugan@gmail.com
11.	Last date for submission of claims	17.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Shree Murugan Flour Mills Private Limited on 31.01.2020.

The creditors of Shree Murugan Flour Mills Private Limited are hereby called upon to submit their claims with proof on or before 17.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.02.2020

Place: Chennai

**Signature: Sd/-
SANTHANAM RAJASHREE
Interim Resolution Professional**